

ITEM NO.101

COURT NO.8

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal Nos.8489-8490/2013

C.I.T., CENTRAL-III, N.DELHI

Appellant(s)

VERSUS

HCL TECHNOLOGIES LTD.

Respondent(s)

WITH

C.A. No. 8535/2013 (IV-A)
C.A. No. 8555-8556/2013 (IV-A)
C.A. No. 7853/2012 (IV-A)
C.A. No. 8789/2012 (IV-A)
C.A. No. 8559/2013 (IV-A)
C.A. No. 8558/2013 (IV-A)
C.A. No. 8529-8530/2013 (IV-A)
C.A. No. 8515/2013 (IV-A)
C.A. No. 8557/2013 (IV-A)
C.A. No. 8524/2013 (IV-A)
C.A. No. 8518/2013 (IV-A)
C.A. No. 8525/2013 (IV-A)
C.A. No. 8539/2013 (IV-A)
SLP(C) No. 5345/2014 (IV-A)
C.A. No. 8562/2013 (IV-A)
C.A. No. 8533/2013 (IV-A)
C.A. No. 7854/2012 (IV-A)
C.A. No. 8560/2013 (IV-A)
SLP(C) No. 31028/2012 (IV-A)
C.A. No. 8537/2013 (IV-A)
C.A. No. 8543/2013 (IV-A)
C.A. No. 8492/2013 (III)
C.A. No. 8540-8541/2013 (XIV)
C.A. No. 8542/2013 (XIV)
C.A. No. 8551/2013 (III)
C.A. No. 8494/2013 (IV-A)
C.A. No. 8527/2013 (IV-A)
C.A. No. 4543/2014 (IV-A)
C.A. No. 8536/2013 (IV-A)
C.A. No. 8500/2013 (IV-A)
C.A. No. 8506/2013 (IV-A)
C.A. No. 8553/2013 (IV-A)
C.A. No. 8499/2013 (IV-A)
C.A. No. 8526/2013 (IV-A)
C.A. No. 8501/2013 (IV-A)
C.A. No. 8538/2013 (IV-A)
C.A. No. 8491/2013 (IV-A)
C.A. No. 1098/2016 (IV-A)
C.A. No. 8505/2013 (IV-A)

C.A. No. 8510/2013 (IV-A)
C.A. No. 8513/2013 (IV-A)
C.A. No. 8507/2013 (XIV)
C.A. No. 8504/2013 (XIV)
C.A. No. 8503/2013 (IV-A)
C.A. No. 8519/2013 (IV-A)
C.A. No. 8927/2013 (IV-A)
C.A. No. 8791/2012 (IV-A)
C.A. No. 8528/2013 (IV-A)
C.A. No. 8523/2013 (IV-A)
C.A. No. 8554/2013 (IV-A)
C.A. No. 8509/2013 (IV-A)
C.A. No. 8521-8522/2013 (IV-A)
C.A. No. 147/2013 (IV-A)
C.A. No. 8912/2012 (IV-A)
C.A. No. 6594/2015 (IV-A)
C.A. No. 8561/2013 (IV-A)
C.A. No. 8531/2013 (IV-A)
C.A. No. 8544/2013 (IV-A)
C.A. No. 8550/2013 (IV-A)
C.A. No. 8545/2013 (IV-A)
SLP(C) No. 35917/2012 (IV-A)
C.A. No. 8929/2013 (IV-A)
C.A. No. 1099/2016 (IV-A)
C.A. No. 10830/2014 (IV-A)
SLP(C) No. 3617/2013 (IV-A)
C.A. No. 8552/2013 (XIV)
C.A. No. 8495/2013 (III)
C.A. No. 8493/2013 (III)
S.L.P. (C) ...CC No. 17047/2013 (IX)
SLP(C) No. 32318/2013 (IX)
C.A. No. 9202/2013 (III)
SLP(C) No. 36443/2013 (IX)
SLP(C) No. 8818-8819/2015 (IV-A)
C.A. No. 4293/2014 (XII-A)
SLP(C) No. 25556/2014 (XII-A)
SLP(C) No. 23077/2014 (IX)
C.A. No. 9167/2016 (XII-A)
SLP(C) No. 28607/2014 (XII-A)
SLP(C) No. 29978/2014 (XII-A)
SLP(C) No. 26753/2015 (XII-A)
C.A. No. 646-647/2015 (IV-A)
SLP(C) No. 34486/2014 (IV-A)
SLP(C) No. 34487/2014 (IV-A)
C.A. No. 77/2015 (IV-A)
SLP(C) No. 1923/2015 (XII-A)
SLP(C) No. 312/2015 (XII-A)
SLP(C) No. 1179/2015 (IX)
SLP(C) No. 13074/2015 (XII-A)
C.A. No. 1951/2015 (XII-A)
SLP(C) No. 26474/2015 (IX)
SLP(C) No. 12558/2015 (XII-A)
SLP(C) No. 21974/2015 (IV-A)

SLP(C) No. 20515/2015 (IX)
 SLP(C) No. 24213/2015 (XII-A)
 C.A. No. 9250/2015 (III)
 SLP(C) No. 11831/2016 (XII-A)
 C.A. No. 4427/2016 (XII-A)
 SLP(C) No. 31420/2016 (IV-A)
 C.A. No. 9319/2016 (III)
 (IA No.101260/2017-AMENDMENT IN CAUSE TITLE)
 C.A. No. 2999/2017 (IV-A)
 SLP(C) No. 6983/2017 (IV-A)
 C.A. No. 2998/2017 (IV-A)
 C.A. No. 3059/2017 (IV-A)
 SLP(C) No. 32723/2016 (IV-A)
 C.A. No. 11716/2016 (IV-A)
 SLP(C) No. 36154/2016 (IV-A)
 C.A. No. 911/2017 (IV-A)
 C.A. No. 3948/2017 (IV-A)
 C.A. No. 2419/2017 (IV-A)
 C.A. No. 1535/2017 (IV-A)
 C.A. No. 1536/2017 (IV-A)
 (FOR ADMISSION)
 C.A. No. 3797/2017 (IV-A)
 C.A. No. 2420/2017 (IV-A)
 C.A. No. 3060/2017 (IV-A)
 C.A. No. 3275/2017 (IV-A)
 C.A. No. 3651/2017 (III)

Date : 30-11-2017 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
 HON'BLE MRS. JUSTICE R. BANUMATHI

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UPON hearing the counsel the Court made the following
O R D E R

Mr. K. Radhkrishnan, learned Senior Counsel started at 11.45 a.m. and argued the matter till 12.45 p.m.

Thereafter, Mr. Ajay Vohra, learned Senior Counsel started at 12.45 p.m. and submitted his arguments for some time.

Mr. Arvind Datar, learned Senior Counsel then advanced his arguments for sometime.

Heard.

Judgment reserved.

SLP(C) No. 22955/2014, SLP(C) No.13023/2014, SLP(C) No. 17645/2014, SLP(C) No. 13024/2014, SLP(C) No. 9144/2015, SLP(C) No. 17387/2015, SLP(C) No. 19150/2015, C.A. No. 8532/2013, C.A. No. 8922/2013, SLP(C) No. 10814/2015, SLP(C) No. 13364/2015, SLP(C) No. 17385/2015, SLP(C) No. 17379/2015, SLP(C) No. 17384/2015, SLP(C) No. 17382/2015, SLP(C) No. 13363/2015, SLP(C) No. 766/2015, SLP(C) No. 2373/2015, C.A. No. 2406-2407/2016, C.A. No. 10880/2016, SLP(C) No. 28568/2015

A list has been jointly submitted by learned counsel for the parties requesting to de-tag the above matters.

As prayed, these matters are de-tagged.

(ASHA SUNDRIYAL)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER